

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.207

C.P.(CAA)/28(AHM)2024 in
CA(CAA)/60(AHM)2023

Proceedings under Section 230-232 of Co.Act,2013

IN THE MATTER OF:

Rivaa Hojiwala Private Limited
Rivaa Sonari Private Limited
Rivaa Trends Private Limited
Lianer Distributors Private Limited
Rivaa Exports Limited

.....Applicant

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Natasha Shah, Adv.

ORDER

Second motion petition filed under Section 230-232 of the Companies Act.

The Petitioner has served Notice(s) to Statutory Authorities and also filed affidavit evidencing service to concerned Authorities.

The petition is admitted.

The Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Surat Edition and Gujarati translation thereof in "Gujarat Guardian" Surat Edition in vernacular language not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notice(s) to following, informing the date of hearing:

1. **Regional Director and the Registrar of Companies** both situated at RoC Bhavan, Opp. Rupal Park Society, Behind Ankur Bus Stop, Naranapura, Ahmedabad (380013).
2. **The Official Liquidator** situated at 3rd Floor, Corporate Bhawan, B/H Zydus Hospital, Thaltej, Ahmedabad-380059 Gujarat.
3. **The Income Tax Department** at respective ward officers with details of PAN of all Petitioners Companies and also Office of Principal Chief Commissioner Income Tax, at their present address.
4. **Any other regulatory authority as applicable.**

List for hearing on 19.09.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)